

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 11-07-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --
PETITION NUMBER : CP(CA)/723/2019
NAME OF THE PETITIONER : S.Veema Raj
NAME OF THE RESPONDENT(S) : Adroit Automation India Pvt ltd
UNDER SECTION : Sec 213, 241,242 of CA, 2013

ORDER

Ld. Counsel from the office of Ld. Counsel Mr. R. Vidya Shankar for the Petitioner. Ld. Counsel Mr. Jerin Asher Sojan for the Respondent.

In this case the Respondent has filed a memo vide Diary No.3514 dated 10.07.2024. In the memo the Respondent stated that as a gesture of goodwill he would be willing to pay Rs.24,08,891/- along with Rs.2,68,008/- (EMI payments) totalling Rs.26,76,899/-. The Counsel for the Petitioner has received the memo and stated that she needs time to give consent. Time allowed.

List the petition for hearing on **21.08.2024**.

Sd/-
RAVICHANDRAN RAMASAMY
Member (Technical)

Sd/-
JYOTI KUMAR TRIPATHI
Member (Judicial)

phk